

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.1756
TO BE ANSWERED ON 15.03.2023

JUVENILE JUSTICE FUND

1756. SMT. PRIYANKA CHATURVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be please to state:

- a. the details of financial allocation to the Juvenile Justice Fund during last five years, year-wise;
- b. the details of expenditure of the Juvenile Justice Fund during last five years, year-wise; and
- c. the details of areas in which JJ Fund has been utilised?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : As per section 105 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amendment in 2021), State Governments are responsible to create a Juvenile Justice Fund for the welfare and rehabilitation of the children dealt with under this Act.

The Ministry of Women and Child Development is implementing a centrally sponsored scheme namely Mission Vatsalya through State and UT Governments for delivering services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL). The Child Care Institutions (CCIs) established under the scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, etc. There is no separate provision for Juvenile Justice Fund under Mission Vatsalya scheme.
